

Regular Post

FORM 'D'
Rejection Order
[Rule 4(iii)]

No HC.XXXV- 01/2023-24/15 / RTI
Dated 3./09/2023

To,

Mr. Shashank Singh (Advocate on record)
SCBA Library no-1, Supreme Court of India
Tilak marg, New Delhi-110001

1. Please refer to your two applications, registered vide I.D. No 83/2023-24 Dated 01/09/2023 addressed to the undersigned seeking misc. information related to AJS Examination.
2. The information asked for cannot be supplied due to following reason:-
For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. IPO so enclosed with your application, is returned herewith.
The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "PIO, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within thirty days of the issuance of this order if you are not satisfied with this reply.

Encl : as stated.

J. Ahluwalia 7.9.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

भारतीय पोस्टल आर्डर
INDIAN POSTAL ORDER

भारतीय पोस्टल आर्डर
DIRECTOR GENERAL OF POSTS.

PAY TO PIO Guwahati High Court

हम इन्हें को केवल THE SUM OF RUPEES TEN ONLY

₹ 10

कमीशन COMMISSION रुपये 1 RUPEE
प्रेषक अपना नाम और पता यहाँ लिखें।
SENDER MAY FILL IN HIS NAME AND ADDRESS HERE:
Shashank Singh
Supreme Court

NOT NEGOTIABLE

डाक टिकट
POSTAGE STAMPS

भारतीय पोस्टल आर्डर
DIRECTOR GENERAL OF POSTS.

कमीशन COMMISSION रुपये 1 RUPEE
प्रेषक अपना नाम और पता यहाँ लिखें।
SENDER MAY FILL IN HIS NAME AND ADDRESS HERE:
Shashank Singh
Supreme Court

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/96 / RTI
Dated 7./09/2023

To,

Mr. Parash Jyoti Chutia
O/o- Chief Judicial Magistrate, Jorhat
Jorhat - 785001

1. Please refer to your RTI application registered as I.D. Number 68/2023-24 Dated 08/08/2023 addressed to undersigned regarding supply of information relating to Stenography skill test held on 10/06/2023.
2. The information asked for is as follows.
 - a.) Copies of dictation passage and your transcript script for both Steno Grade-I and Grade-II is attached herewith. You are requested not to share the document with third person. However, the copies of other candidates as sought by the petitioner cannot be provided under 'Third Party Personal Information' clause of the RTI Act.
 - b.) Evaluation process of Answer Sheet (Transcript) of Stenography skill test is confidential in nature.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.


Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.


FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/97/ RTI
Dated 7./09/2023

To,

Mr. Monuj Kumar Bora
O/o- Chief Judicial Magistrate, Nagaon

1. Please refer to your RTI application registered as I.D. Number 73/2023-24 Dated 16/08/2023 addressed to undersigned regarding supply of information relating to Stenography skill test held on 10/06/2023.
2. The information asked for is as follows.
1 & 2 Copies of dictation passage and your transcript for both Steno Grade-I and Grade-II is attached herewith. You are requested not to share the document with third person.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

 7.9.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.


FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/ 98 / RTI
Dated 11/09/2023

To,

Ms. Garima Dutta
O/o- Chief Judicial Magistrate, Mangaldai
Darrang- 784125

1. Please refer to your RTI application registered as I.D. Number 69/2023-24 Dated 11/08/2023 addressed to undersigned regarding supply of information relating to Stenography skill test held on 10/06/2023.
2. The information asked for is as follows.
 - 1 & 4- Copies of dictation passage and your transcript for both Steno Grade-I and Grade-II is attached herewith. You are requested not to share the document with third person.
 - 2 & 3- Evaluation process of Answer Sheet (Transcript) of Stenography skill test is confidential in nature.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.


Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of Information to the applicant
[Rule 4(iv)]


No HC.XXXV- 03/2023-24/18 / RTI
Dated 15/09/2023

To,

Mr. Labu Sinha
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 80(OL)/2023-24 Dated 29/09/2023 addressed to undersigned seeking copy of your **APAR** for the year 2022.
2. The copy of the information sought for is attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Endo:- as stated.


15/09/2023
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

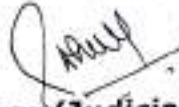
FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 03/2023-24/19/ RTI
Dated 15/09/2023

To,
Mr. Rajib Das
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 82/2023-24 Dated 01/09/2023 addressed to undersigned seeking interview marks of all aspirants of Court Masters post.
2. The copy of the information sought for is attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Encls:- as stated.


15-09-2023
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

RD
15/9/23

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]


No HC.XXXV- 03/2023-24/99 / RTI
Dated 1.9/09/2023

To,

Mr. Bikash Konwar
Gauhati High Court, Itanagar Permanent Bench, Yupia

1. Please refer to your RTI application registered as I.D. Number 82/2023-24 Dated 01/09/2023 addressed to undersigned seeking misc information relating to post of Private Secretary/ Stenographer Grade-I.
2. The information asked for is as follows.
(a and b)-The copies of the information sought for is attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Encl:- as stated.


15-09-2023
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

o/c

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2023-24/ 102/RTI

Dated Guwahati, ..19/09/2023

From : Sri S. Dhar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The District and Sessions Judge,
Dibrugarh

Sub: Request for information under Right to Information Act, 2005.


Ref: RTI application by Mr. Photick Chandra Neog, Regd. Vide 89/2023-24
Dated 14/09/2023.

Madam,

With reference to the subject cited above, I am forwarding herewith a RTI application by Mr. Photick Chandra Neog, for taking necessary action from your end as the subject matter seems to fall under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Encl: As stated above.


Yours faithfully,


19-09-2023
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. HC.XXXV -14/2023-24/ 102/ RTI, dated the 19/09 /2023

Copy to:

Mr. Photick Chandra Neog, AT Road, Laipuli, Panitola-786183. He is requested to approach the abovementioned PIOs for getting the information in respect of her queries.


19-09-2023
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati


22/9/23

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2023-24/ (04) RTI
Dated 21/09/2023

To,


Mr. Gaurab Dutta
Rani Bagan Housing complex,
Pasupati Apt. Fl.101, Beltola tiniali
Guwahati – 781028.

1. Please refer to your RTI application registered vide I.D. Number 88/2023-24 Dated 14/09/2023 forwarded to undersigned seeking information relating to regarding current status of case no WP(C) 1625/2019.

2. The information asked for is as follows:

Details of all the cases are available at the Gauhati High Court official website. You may access the information by following the link https://hcservices.ecourts.gov.in/ecourtindiaHC/index_highcourt.php

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.


Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

87C

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]


No HC.XXXV- 1/2023-24/106/ RTI
Dated 26/09/2023

To,

Mrs. Ambhawati Devi
W/o- Brij Shah, Titabor tiniali, Jorhat

1. Please refer to your RTI application registered as I.D. Number 91/2023-24 Dated 14/09/2023 addressed to undersigned regarding supply of information relating to her petition dated 21/11/2022 addressed to the Hon'ble Chief Justice.
2. The information asked for is as follows.
The petition dated 21/11/2022 was placed before the Hon'ble Chief Justice by the then Registrar-cum-Principal Secretary on 23/11/2022 and his Lordship was pleased to direct "*Member Secretary, ASLSA to inquire and report*".
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

BPD
26.9.23


26.09.2023
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'D'
Rejection Order
[Rule 4(iii)]

No HC.XXXV- 01/2023-24/105/ RTI
Dated 26/09/2023

To,

Ms. Puja Bardoloi
Milan Path, House no- 5,
Zoo-road Tiniali, Ghy-24

1. Please refer to your two applications, registered vide I.D. No 94/2023-24 Dated 21/09/2023 addressed to the undersigned seeking misc. information related to Junior Grade Translator Examination of Gauhati High Court.

2. The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "Public Information Officer, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within thirty days of the issuance of this order if you are not satisfied with this reply.

26-9-23

Enco : as stated.

26/09/2023
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

भारतीय पोस्टल ऑर्डर
INDIAN POSTAL ORDER
भारत का राष्ट्रीय डाक DIRECTOR GENERAL OF POSTS.

NOT NEGOTIABLE

PAY TO...The Public Information Officer, Gauhati High Court को

पांच रुपये की रकम THE SUM OF RUPEES FIVE ONLY

50 PAISE

कमीशन COMMISSION 50 PAISE

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2023-24/ 106/ RTI
Dated 28.09/2023

To,

Mr. Karuna Kumar Khandavalli
E-603, Aparna Kanapy Marigold Gundlapochampalle
Hyderabad -500100

1. Please refer to your RTI application registered vide I.D. Number 85/2023-24 Dated 13/09/2023 forwarded to undersigned seeking information relating to pendency of cases.
2. The information asked for is as follows:
 - A. List of Cases in the Gauhati High Court from January, 2021 to April, 2023 in which Judgment is not pronounced.

Years	Bench	Judgements not pronounced				
		Within two months	Within three months	Within four months	Within five months	Within six months
2021	S/B	17	07	02	-	-
	D/B	01	-	02	01	-
2022	S/B	72	16	33	05	-
	D/B	13	15	05	04	-
2023 up to 30.04.23	S/B	16	19	03	01	-
	D/B	04	01	02	-	-

B. No such information is available with this Registry.

C. Year wise Number of Pending Cases in the Gauhati High Court as on 31/08/2023

Benches	More than 5 Years	More than 10 Years	More than 15 Years	More than 20 Years
Principal Seat	10112	1757	89	19
Aizwal Bench	54	02	-	-
Kohima Bench	44	08	-	-
Itanagar Bench	90	03	-	-

N.B.- Including Misc Cases.

FORM 'E'

Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/108 / RTI
Dated 29/09/2023

To,

Mr. J Pushparaj
136 Mettu Steet, Avadaiyarpattu,
Villupuram - 605652

1. Please refer to your RTI application registered vide I.D. Number 86/2023-24 Dated 13/09/2023 forwarded to undersigned seeking information of cases relating to transgender.
2. Sought for information cannot be furnished as sought for information are not readily available with this Registry. Please note that under the RTI Act, information 'as it exists' only is to be provided.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

[Signature]
29.09.23

[Signature] 29.09.2023
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

07C

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

Regular Post

No HC.XXXV- 4/2023-24/108/ RTI
Dated 20/09/2023


To,

Mr. Venkatasubramanian B

Plot-12, East main Road, Madambakkam-600126

1. Please refer to your RTI application registered vide I.D. Number 96/2023-24 Dated 14/09/2023 forwarded to undersigned seeking information relating to top 25 pending cases.
2. The information asked for is as follows:

Gauhati High Court does not maintain such category of cases as 'Top 25 civil/criminal cases'. Kindly note that details of all the cases are available at the Gauhati High Court official website.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.


30.09.2023
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

OTC

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2023-24/109/RTI

Dated Guwahati, 30/09/2023

From : Sri S. Dhar
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati - 781001

To : 1. Secretary,
GHCLSC, Gauhati High Court.

2. Member Secretary,
Assam State Legal Service Authority

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Sundaresan Viswanatahier, Regd. Vide 93/20223-24 dtd 19/09/2023.

Sir/ Madam

With reference to the above, I am forwarding herewith a RTI application of Mr. Sundaresan Viswanatahier, for taking necessary action from your end in respect of **Q. No. 5**, as the information sought for appears to fall under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Yours Faithfully,

End: As stated above.

[Signature] 30.09.2023
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2023-24/ 110 / RTI, dated the 30/09/2023

Copy to:

Mr. Sundaresan Viswanatahier, D-211, Lok Terrece. Sector-17, Vashi, Navi Mumbai-400703. You are requested to approach the abovementioned PIOs for getting the information in respect of your query.

[Signature] 30.09.2023
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Received
J-Barg
31/10/2023

M
04.10.23



FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]


No HC.XXXV- 1/2023-24/107/ RTI
Dated 29/09/2023

To,

Mr. Nava Kumar Kalita
Secretary Administration, G.H.C.B.A.

1. Please refer to your RTI application registered as I.D. Number 90/2023-24 Dated 14/09/2023 addressed to undersigned seeking information relating to land in occupation by Hon'ble Gauhati High Court.
2. Please find herewith the requisite information furnished by the Circle Officer, Guwahati Revenue Circle as sought for from your end.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

Encl- as stated above (2 pages)


Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

29-09-2023